IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.14310 of 2025

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Jyoti Khandelwal, Advocate and Animal Activist, female, aged about 46 years, D/o Vimal Kumar Khandelwal, R/o H.No. 2D/118, Housing Board, Abu Road, District Sirohi 307026 (Rajasthan), Present address Samir Takiya, PS Civil Line, District Gaya.

... ... Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Government of Bihar, Patna.
2. The Principal Secretary, Urban Development Department, Government of Bihar, Patna.
3. The Additional Chief Secretary, Environment, Forest and Climate Change Department, Government of Bihar, Patna.
4. The Chairman, Bihar Pollution Control Board, Patna.
5. The Municipal Commissioner, Municipal Corporation, Gaya.
6. The Chairman, Animal Welfare Board of India Delhi- Agra Highway (NH-2) Village Seekri, Ballabhagarh, Faridabad, Haryana 121004.
7. The District Magistrate cum Chairman Committee for Prevention of Cruelty to Animals, Gaya.
8. The Senior Superintendent of Police cum Vice Chairman Committee for Prevention of Cruelty to Animals, Gaya.

... ... Respondent/s

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Appearance :
For the Petitioner/s : Mr.Satya Veer, Advocate
For the Respondent/s : Mr.Government Advocate (11)

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CORAM: HONOURABLE THE ACTING CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE RAJESH KUMAR VERMA
ORAL JUDGMENT
(Per: HONOURABLE THE ACTING CHIEF JUSTICE)

Date : 01-11-2025

Heard learned counsel for the parties.

2. Following reliefs are sought for in the present writ petition:

(i). For the issuance of a rule in the nature of writ of mandamus to issue directions to the Respondent nos. 1

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to 9 to perform duty to save innocent bovine and to prevent cruelty against the animals and save their lives in Slaughter House running in municipal building at Bari Road, P.S. Kotwali, District Gaya,

(ii) For the issuance of a rule in the nature of writ of mandamus commanding the respondent authorities to make investigation/enquiry of slaughter houses licensed or unlicensed running in Gaya.

(iii). For the issuance of a rule in the nature of writ of mahamus to issue direction to the respondent No.6 Municipal Commissioner to make proper enquiry regarding the permission for number of animals, slaughtered per day, fitness certificate issued by the veterinary doctor, maximum number of animals permitted to be slaughtered, water facility, resting area, drainage system and above all the implementation of the Transportation of Animals Rules 1978 and Notification GSR 546 (E) dated 8th July 2015 by the Ministry of road transport and highways which make this mandatory to have separate cabin for each cattle and limit the number of animals 6 only in a vehicles apart from other provisions of special permit, fitness certificates.

(iv) For the issuance of a rule in the nature of writ of mandamus to issue direction to the respondent nos. 8 and 9, District Magistrate and Senior Superintendent of Police whether implementation of Livestock Market Rules 2017 for purchase of animals by the slaughter house has been complied by the person running the slaughter house in municipal building?

(v) For the issuance of a rule in the nature of writ of mandamus for submit a report about the action taken if any by respondent nos. 1 and 9 against the licensed/unlicensed slaughter houses running in Gaya.

(vi) For the issuance of a rule in the nature of writ of mandamus for submit a report about the action taken if any by respondent no. 7 Chairman, Animal Welfare Board of India against the licensed/unlicensed slaughter houses running in Gaya as the respondent no. 7 is empowered to make inspection of slaughter house under Slaughter House Rules 2001 and further to work for welfare of animals.

(vii) For the issuance of a rule in the nature of writ of mandamus to issue direction to the respondent nos. 4 and 5. Environment Department and Pollution Control

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Board Chairman, to make inspection and take action against the licensed/unlicensed slaughter houses running in Gaya for implementation of environmental and water air pollution laws.

3. Considering the reliefs as sought for, the petitioner is directed to approach the Respondent No.5, who shall look into the grievance of the petitioner and pass an appropriate order in accordance with law.

4. With the aforesaid observation and direction, the present writ petition stands disposed of.

(Sudhir Singh, ACJ)

(Rajesh Kumar Verma, J)

Nitesh/-

AFR/NAFR	NA
CAV DATE	NA
Uploading Date	07.11.2025
Transmission Date	NA

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